GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2539
ANSWERED ON:13.03.2013
AAI DUES TOWARDS AIRLINES
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether most of the private airlines owe huge sums of money to Airports Authority of India (AAI);
- (b) if so, the details thereof, airline-wise;
- (c) whether interest is being charged for the period of default;
- (d) if so, the details thereof; and
- (e) the steps taken to realise the dues?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRIK. C. VENUGOPAL)

- (a): Yes, Madam.
- (b): The total traffic and non-traffic dues of private airlines as on 31.12.2012 amounts to Rs.526.75 crores as detailed under:-

Go Air - Rs.8.55 Crores
Interglobe Aviation Ltd. - Rs.9.26 Crores
Jet Airways - Rs.82.17 Crores
Jet Lite - Rs.27.62 Crores
Spicejet - Rs.58.77 Crores
Kingfisher Airlines Ltd. - Rs.295.50 Crores
Paramount Airways (closed) - Rs.4.80 Crores
East West Airlines (closed) - Rs.14.15 Crores
Mesco Airlines (closed) - Rs.2.49 Crores
Skyline NEPC Damania - Rs.1.35 Crores
Airlines (Closed)
NEPC Airlines (Closed) - Rs.3.04 Crores
Others - Rs.19.05 Crores

- (c) and (d): Yes, Madam. Interest at rate of 12 percent per annum is charged in respect of traffic dues and for non-traffic, interest is charged as per terms and conditions of agreement for the period of default which could be either 18 per cent or 12 percent per annum.
- (e) The due from privately owned airlines are monitored on regular basis. In case of delay the Airports Authority o India (AAI) issues notice to the Airlines to settle the dues. Penal interest is also charged on delay in the settlement of this bils. In case where delay persists, besides en-cashing the security deposit, the defaulting airline is put on 'Cash and Carry' basis.